SHRI BHUBANESWAR KALITA: It is a very serious issue.

MR. CHAIRMAN: Everything here is a serious issue. We are also serious people but not doing any work. Please. Shri Manish Gupta. ...(*Interruptions*)... Nothing is going on record. Manish Guptaji.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K.K. RAGESH (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूं।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूं।

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI RAJ BABBAR (Uttarakhand): Sir, I also associate myself with the issue raised by the hon. Member.

SOME HON. MEMBERS: Sir, we also associate ourselves with the issue raised by the hon. Member.

## Amalgamation of public sector banks

SHRI MANISH GUPTA (West Bengal): Mr. Chairman, Sir, the Government of India announced on 17th September a plan for merger of three public sector banks. The main issue here is that this matter should have been brought to Parliament since Parliament is in Session. It is a very serious issue because it involves jobs/employment of about 90,000 personnel. There will be closing down of 1800 or 1900 bank branches. This would result in stoppage of credit flow to the farmers, an issue which is very dear to us including credit to women, SHGs, small scale industries, etc. The problem is that this particular issue needs more attention because these three banks have NPAs. How will a merger reduce the NPAs? It will only increase the NPAs.

Another issue is that these banks operate on different IT platforms. Merging of these platforms is also going to be a problem. So, the main issue here is, Sir, that we need to

look at this case more seriously and not to rush into anything. You have noticed in many other cases that there is a tendency of the Central Government to suddenly decide upon a certain issue and to issue a notice or pass a Cabinet resolution. So, I would urge the Government through you that this entire matter should be looked at anew and should not be forced at this stage.

MR. CHAIRMAN: The names of all those Members who have raised their hands may be included. ...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, I associate myself with the issue raised by the hon. Member.

SHRI B.K. HARIPRASAD (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूं।

SOME HON. MEMBERS: Sir, we also associate ourselves with the issue raised by the hon. Member.

## Demand to scrap New Pension Scheme and to reinstate statutory pension

डा. संजय सिंह (असम): माननीय सभापित महोदय, मैं सदन के माध्यम से केन्द्र सरकार के कर्मचारियों के लिए एक जनवरी, 2004 से लागू की गई पेंशन स्कीम की कुछ गम्मीर विसंगितयों की तरफ सदन का ध्यान आकृष्ट करना चाहता हूं। नई पेंशन स्कीम की योजना 20 दिसम्बर, 2003 की अधिसूचना द्वारा लागू की गई थी और इस प्रणाली को एक जनवरी, 2004 से केन्द्र सरकार की सेवा में आने वाले सभी नए केन्द्रीय कर्मचारियों के लिए अनिवार्य कर दिया गया था। इसकी पूर्ववर्ती पेंशन योजना में कर्मचारियों को मिलने वाली पेंशन उनकी संतोषजनक सरकारी सेवा के प्रतिफल के रूप में और उनको तथा उनके परिवार को सुरक्षा दिलाने के लिए कई गई थी। नई पेंशन व्यवस्था